

12

BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 277 | 2017, IA 319/2017 In C.P. (I.B) No. 33/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Bank of India  
V/s.  
Renish Petrochem FZE & Anr.

Section of the Companies Act: Section 27 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KETAN M. PARIKH	ADVOCATE	APPLICANT	JB
2.	SHRI NAVIN PAHWA WITH NATASHA SUTARIA FOR THAKUR & PAHWA, ADV.	SR. ADV.  ADV.	RESPONDENT	Natasha.

**ORDER**

Learned Advocate Mr. Ketan Parikh present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Respondent No. 1 in IA 319/2017 and 277/2017. None present for other Respondent.


Proof of service of notice of date of hearing on IRP filed.

Additional affidavit filed by Applicant. In the additional affidavit there is a resolution first meeting of Committee of creditors.

Common Affidavit in reply filed by Respondent no. 1.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Order reserved.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 10th day of October, 2017.